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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

RA-106/2000  
IN  
OA-2291/95

New Delhi, this the 15th day of May, 2000.

Hon'ble Mrs. Lakshmi Swaminathan, M (J)  
Hon'ble Mr. V.K. Majotra, M (A)

Sh. Mahender Singh, S/O Sh. Balram  
Singh, R/O Village & P.O. Kharina,  
District Mohinder Garh (Haryana).

....Applicant.

(By Advocate: Sh. Bhaskar Bhardwaj)

VERSUS

1. Govt. N.C.T., Delhi  
Administration through Chief  
Secretary, Delhi.

2. D.C.P. 9th Bn. Police  
Headquarters, Pitampura, New Delhi.

3. Additional C.P. (A) & Trg., Police  
Headquarter, I.P. Estate, New Delhi.

....Respondents.

(By Advocate: None)

ORDER (ORAL)

By Hon'ble Mrs. Lakshmi Swaminathan, M (J):-

We have heard Sh. Bhaskar Bhardwaj, learned  
counsel on RA 106/2000.

2) Learned counsel has submitted that one of the  
charges against the applicant, was that he absented  
himself from Govt. duties unauthorisedly. This has also  
been mentioned in Para 1 of the impugned order dated  
8.2.2000. He has also submitted that although the  
applicant had intimated the respondents that he was  
unable to attend the duties, the respondents had not  
issued any absentee notice to him. Learned counsel has  
also drawn <sup>the</sup> ~~our~~ attention to para 8 of the RA, in which it  
has been stated, inter alia, that the applicant had  
informed the respondents regarding his illness and as the

(2)

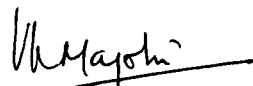
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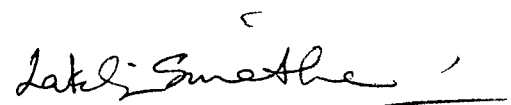
respondents had not issued the absentee notice, he proceeded on leave to his village, assuming that the medical leave has been sanctioned.

3) The aforesaid reasoning of the learned counsel has been duly considered by the Tribunal in its order dated 8.2.2000 in which the provisions of Rule 19 (5) of CCS (Leave) Rules, 1972 have also been dealt with. The order is an oral order passed in the presence of the learned counsel for the parties and after perusing the records.

4) In the circumstances of the case, we are unable to agree with the contention of the learned counsel for the applicant that there is any error apparent on the face of the record or any other sufficient reasons as provided in Order 47 Rule 1 of the CPC and Section 22 (3) (f) of Administrative Tribunals Act, 1985 read with Rule 17 of the C.A.T. (Procedure) Rules, 1987 to justify recall of the earlier order.

5) For the reasons given above, the R.A. 106/2000 is rejected.

  
(V.K. Majotra)  
Member (A)

  
(Mrs. Lakshmi Swaminathan)  
Member (J)

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